

Order dated 1.3.2004

Copies of order
prepared for counsel
for both sides.

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Heard Shri R.C.Mohanty, learned counsel for the applicant and Shri Ashok Mohanty, learned senior counsel appearing on behalf of the Respondents-Railways.

The applicant (Sri Sangram Keshari Nayak) while working as Chief Public Relation Officer(C), South Eastern Railway, Chandrasekharpur, Bhubaneswar had approached the Tribunal, inter alia praying for direction to be issued to Respondents to complete the disciplinary proceedings (wherein the inquiry was already over since August, 2000) within a stipulated time. We have also heard Shri Mohanty in this regard. It is not clear from the counter as to what stage the matter now stands. The memorandum of charge under Annexure-A/1 was issued to the applicant on 14.12.2000. However, without going through the merits of the case, it would be proper if we direct the Respondents to complete the disciplinary proceedings pending against the applicant since 2000 within a stipulated time-frame. Accordingly, we direct the Respondents to complete the departmental proceedings within a period of 120 days from the date of receipt of copies of this order, within which time they shall also pass the final orders thereon.

With the above direction, the O.A. is disposed of. No costs.


VICE-CHAIRMAN


MEMBER (JUDICIAL)